C O N T E N T S

Sixteenth Series, Vol. XXXIV, Sixteenth Session, 2018-19/1940 (Saka)
No. 3, Thursday, December 13, 2018/Agrahayana 22, 1940 (Saka)

S U B J E C T	P A G E S
MEMBER SWORN	7
OBITUARY REFERENCE AND REFERENCE REGARDING 17TH ANNIVERSARY OF TERRORIST ATTACK ON PARLIAMENT HOUSE	8
ORAL ANSWER TO QUESTION	
Starred Question No. 41	11-17
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 42 to 60	18-69
Unstarred Question Nos. 461 to 690	70-750

PAPERS LAID ON THE TABLE 712-760

COMMITTEE ON ESTIMATES
30th and 31st Reports 761

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES
Report of Study Visit 762

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
44th Report 762

BUSINESS ADVISORY COMMITTEE
57th Report 763

MATTERS UNDER RULE 377 767-787

(i) Need to convert NH-86 between Kanpur and Kabrai into four lane

Kunwar Pushpendra Singh Chandel 768

(ii) Need to set up Railway medical college in Kerala

Prof. Richard Hay 769

(iii) Regarding welfare of Scheduled Castes

Dr. Kirit P. Solanki 770

(iv) Regarding setting up of a warehousing hub at Ambala, Haryana

Shri Rattan Lal Kataria 771-772

(v) Regarding setting up of Spice Board office in Chamrajanagar district of Karnataka

Shri R. Dhruvanarayana 773-774

(vi) Regarding legislation prohibiting torture

Dr. Shashi Tharoor 775

(vii) Regarding problems faced by textile industry in the country

Shrimati V. Sathyabama 776-777

(viii) Need to introduce philosophy of Thirukural in school syllabus

Shri B. Senguttuvan 778-779

(ix) Regarding problems faced by fishing community of Mumbai North West Parliamentary Constituency

Shri Gajanan Kirtikar 780-781

(x) Regarding release of White Paper on implementation of provisions of Andhra Pradesh Reorganisation Act

Shri Jayadev Galla 782-783

(xi) Need to expedite payment of arrears to sugarcane farmers in Uttar Pradesh

Shri Tej Pratap Singh Yadav 784

(xii) Need to improve railway services in Punjab

Shri Prem Singh Chandumajra 785

ANNEXURE – I

Member-wise Index to Starred Questions 787
Member-wise Index to Unstarred Questions 788-792

ANNEXURE – II

Ministry-wise Index to Starred Questions 793
Ministry-wise Index to Unstarred Questions 794-795

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri K.H. Muniyappa

Dr. P. Venugopal

Dr. Kalraj Mishra

SECRETARY GENERAL

Shrimati Snehlata Shrivastava

LOK SABHA DEBATES

LOK SABHA

Thursday, December 13, 2018/Agrahayana 22, 1940 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

MEMBER SWORN

HON. SPEAKER: Secretary-General may now call the name of the newly elected Member.

SECRETARY GENERAL: Shri B.Y. Raghavendra.

Shri B.Y. Raghavendra (Shimoga) - oath - English

____

11 02 hrs

OBITUARY REFERENCE
AND
REFERENCE REGARDING 17^{TH} ANNIVERSARY OF TERRORIST ATTACK ON PARLIAMENT HOUSE

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे सभा को श्री एम. एच. अम्बरीश, जो कर्नाटक के मांडया संसदीय निर्वाचन क्षेत्र से 12वीं, 13वीं, और 14वीं लोक सभा के सदस्य थे, उनके दु:खद निधन के बारे में सूचित करना है।

श्री अम्बरीश ने केन्द्रीय सूचना और प्रसारण राज्य मंत्री के रूप में कार्य किया। एक योग्य संसदविद् के रूप में उन्होंने विभिन्न संसदीय समितियों के सदस्य के रूप में भी कार्य किया।

श्री अम्बरीश कन्नड़ सिनेमा के सबसे लोकप्रिय अभिनेताओं में से एक थे। उन्होंने 200 से अधिक फिल्मों में कार्य किया, जिनमें 'इंकलाब', ' रंगनायकी', 'रानी महारानी' और कई अन्य फिल्में शामिल थीं। अपने शानदार अभिनय के लिए उन्हें कई फिल्म पुरस्कारों से सम्मानित किया गया।

श्री एम. एच. अम्बरीश का निधन 66 वर्ष की आयु में 24 नवम्बर, 2018 को बेंगलुरु, कर्नाटक में हुआ।

हम श्री अम्बरीश के निधन पर गहन शोक प्रकट करते हैं और मैं अपनी तथा सभा की ओर से शोक संतप्त परिवार के प्रति संवेदना प्रकट करती हूं।

माननीय सदस्यगण, अत्यन्त वेदना के साथ हम उस दु:खद घटना का स्मरण करते हैं, जब 13 दिसम्बर, 2001 को हमारी लोकतांत्रिक व्यवस्था के गौरव, भारत की संसद को एक आतंकवादी हमले का निशाना बनाया गया था।

इस कायरतापूर्ण हमले को संसद परिसर की रक्षा में तैनात हमारे सतर्क एवं वीर सुरक्षा बलों ने असफल कर दिया था। दिल्ली पुलिस के पांच सुरक्षाकर्मी सर्वश्री नानकचंद, रामपाल, ओमप्रकाश, बिजेन्द्र सिंह और घनश्याम, केन्द्रीय रिजर्व पुलिस बल की एक महिला कांस्टेबल

श्रीमती कमलेश कुमारी और ससंद सुरक्षा सेवा के दो सुरक्षा सहायक श्री जगदीश प्रसाद यादव और श्री मातबर सिंह नेगी इस हमले का बहादुरी से सामने करते हुए शहीद हो गए थे। इस आतंकवादी हमले में एक कार्मिक श्री देशराज भी शहीद हो गए थे।

यह सभा उन शहीदों को श्रद्धांजलि अर्पित करती है, जिन्होंने 13 दिसम्बर, 2001 को आतंकवादी हमले के दौरान संसद की रक्षा करते हुए अपने प्राणों की आहुति दे दी तथा उनके परिवारों के प्रति अपनी शोक संवेदना व्यक्त करती है।

इस अवसर पर, आइए हम आतंकवाद के इस अभिशाप से निपटने के लिए नए सिरे से प्रयास करने के अपने संकल्प को दोहराएं और अपनी मातृभूमि की एकता, अखंडता और संप्रभुता की रक्षा करने के लिए अपनी वचनबद्धता को पुन: दृढ़ता से व्यक्त करें।

यह सभा दिवंगत आत्माओं के सम्मान में कुछ देर के लिए मौन रहेगी।

11 05 hrs

The Members then stood in silence for short while

---

11 07 hrs

At this stage, Shri P. Kumar, Shri Konakalla Narayana Rao, Shri Gaurav Gogoi and some other hon. Members came and stood on the floor near the Table

… (*Interruptions*)

HON. SPEAKER: I request all of you to please go back to your seats. I will allow you to speak after the Question Hour is over. You cannot do like this every day. This is not correct.

… (*Interruptions*)

HON. SPEAKER: Please go to your seats.

… (*Interruptions*)

HON. SPEAKER: I am warning the Members of Telugu Desam Party also. We have given you a full discussion on the Motion of No Confidence. This is not correct.

… (*Interruptions*)

HON. SPEKAER: I will allow you to raise your issue later on. Please go back to your seats now.

… (*Interruptions*)

HON. SPEAKER: Question No. 41, Shri Gurjeet Singh Aujla.

… (*Interruptions*)

HON. SPEAKER: What is this going on?

… (*Interruptions*)

11 08 hrs

ORAL ANSWER TO QUESTION

HON. SPEAKER: Question No. 41, Shri Gurjeet Singh Aujla.

(Q. 41)

*SHRI GURJEET SINGH AUJLA : I thank you, Hon. Speaker Madam for giving me the opportunity to ask a supplementary question on this issue. … (*Interruptions*)

The Central Government has decided to open the Dera Baba Nanak – Kartarpur Sahib corridor for the Sikh pilgrims. What infrastructure is being made available for this purpose? I would also like to know from the National Highway Authority regarding the proposed planning in this matter. Shri Guru Nanak Dev ji had spent 18 long years at Kartarpur Sahib. Keeping in view the Sikh devotees, what is the NHAI doing? Over 1,25,000 pilgrims visit Shri Darbar Sahib. The same number of pilgrims is expected to visit Shri Kartarpur Sahib to pay their obeisance. So, the State Highway No.25 should be converted into a National Highway and it should be made signal free for pilgrims. I urge upon the Hon. Minister to kindly respond to the points raised by me. … (*Interruptions*)

श्री मनसुख एल.मांडविया : माननीय अध्यक्ष महोदया, मुझे माननीय सदस्य को बताते हुए खुशी हो रही है कि गुरूनानक देव जी के 585वीं बर्थ एनिवर्सरी के अवसर पर करतापुर दरबार साहिब जाकर दर्शन करना सिख समुदाय और गुरूनानक देव जी के प्रति श्रद्धा रखने वाले लोगों के लिए

---

* English translation of the speech originally delivered in Punjabi.

आस्था का विषय है।…(व्यवधान) इस अवसर पर प्रधानमंत्री नरेन्द्र भाई मोदी जी ने महत्वपूर्ण निर्णय 22 नवम्बर को लिया। डेरा बाबा नानक से करतारपुर तक एक कॉरिडोर बनाने का महत्वपूर्ण डिसीजन लिया, जिसका फाउन्डेशन स्टोन सम्माननीय उप-राष्ट्रपति जी के कर कमलों से 26 नवम्बर, 2018 को हुआ। …(व्यवधान) उसके बाद हमारी मिनिस्ट्री ने इस पर काम शुरू कर दिया है। लैंड एक्विजिशन का काम शुरु हो गया है। …(व्यवधान)

HON. SPEAKER: *…*[*] , what is going on?

… (*Interruptions*)

HON. SPEAKER: Hon. Member, I will have to name you.

… (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again at 1120 hours.

11 10 hrs

The Lok Sabha then adjourned till Twenty Minutes past Eleven of the Clock.

---

[*] Not recorded

11 20 hrs

The Lok Sabha reassembled at Twenty Minutes past Eleven of the Clock.

(Hon. Speaker *in the Chair*)

ORAL ANSWER TO QUESTION... CONTD.

माननीय अध्यक्ष: प्लीज सभी लोग बैठ जाइए।

…(व्यवधान)

माननीय अध्यक्ष: आप लोग मुझे दो मिनट दीजिए। I am sorry. मेरा आप सभी से निवेदन है कि यहां इस तरफ, इस तरफ, इस तरफ बैठे हुए सभी लोगों की अपनी समस्याएं हैं। Every party can have its say. I am not saying 'no' to them. हमारे हिन्दुस्तान में अनेक-अनेक प्रदेश हैं। पार्लियामेंट सभी के लिए है। The Parliament is also for Andhra Pradesh. हिन्दुस्तान में आंध्र प्रदेश भी है, केरल है, तमिलनाडु है, जम्मू-कश्मीर है और उत्तर प्रदेश है।

…(व्यवधान)

माननीय अध्यक्ष: एक मिनट प्लीज़

…(व्यवधान)

माननीय अध्यक्ष: मेरा इतना ही निवेदन है कि पार्लियामेंट डिस्कशन के लिए है। हम पहले दिन से ही कह रहे हैं कि डिस्कशन करने का आपको मौका मिलेगा। आप जिस विषय पर चाहेंगे, according to rules, आपको यहां चर्चा करने के लिए समय मिलेगा, समय एलॉट किया जाएगा। आप सभी के आग्रह पर हमने नियम 193 के तहत सभी प्रदेशों में जो नेचुरल डिजास्टर और तूफान आए थे, आपकी डिमांड पर आज 193 को लगाया है। आप और भी विषय दे सकते हैं। मैंने पहले भी कहा है कि हम रोज अलग-अलग विषयों पर एक चर्चा कर सकते हैं। अगर आप इसे जीरो आवर में उठाना चाहते हैं, तो हम जीरो आवर में भी आपको समय दे रहे हैं। मैं मानती हूं कि सभी को अपनी समस्या उठाने के लिए यह क्रूशियल समय है। मगर आप सब इसका सदुपयोग

पार्लियामेंट के रूल्स के अंतर्गत करें। यही मेरा निवेदन है, नहीं तो मुश्किल हो जाएगी। I am sorry.

…(व्यवधान)

माननीय अध्यक्ष: मैं आपको भी समय देने वाली हूं। रूल के मुताबिक मैं बारह बजे के बाद समय दूंगी। मैंने मना नहीं किया है।

…(व्यवधान)

11 22 hrs

At this stage Shri Deepender Singh Hooda, Shri Jayadev Galla, Shrimati V. Sathyabama and some other Hon'ble Members came and stood on the floor near the Table.

…(व्यवधान)

HON. SPEAKER: Shri Gurjeet Singh Aujla, would you like to ask your second supplementary?

श्री गुरजीत सिंह औजला : स्पीकर मैडम, मैं माननीय ट्रांसपोर्ट मिनिस्टर से जवाब चाहता हूं कि जो कॉरिडोर बन रहा है, गुरु नानक देव जी का करतारपुर साहब, जहां 18 साल गुरु नानक देव जी रहे थे, केंद्र सरकार ने जो फैसला किया है, मैं उसका स्वागत करता हूं। लेकिन उस कॉरिडोर तक जाने के लिए तकरीबन एक लाख पच्चीस हजार लोग दरबार साहब आते हैं और मानते हैं कि एक लाख पच्चीस हजार लोग वहां भी आएंगे। …(व्यवधान) माननीय ट्रांसपोर्ट मिनिस्टर इस कॉरिडोर की प्लानिंग कैसे रहे हैं और डिटेल में बताएं कि इसके फीचर्स क्या होंगे? एक लाख पच्चीस हजार लोगों को ले जाने के लिए कम-से-कम स्टेट हाईवे को भी नेशनल हाईवे बनाना चाहिए। मेरा मानना है कि सरकार मेट्रो का प्रोविजन करे और नेशनल हाईवे को भी बड़ा बनाए। धन्यवाद। …(व्यवधान)

श्री मनसुख एल.मांडविया: अध्यक्ष महोदया, डेरा बाबा नानक से करतारपुर साहब का डिस्टेंस चार किलोमीटर पाकिस्तान में है और साढ़े चार किलोमीटर भारत में है। कुल मिलाकर यह आठ

किलोमीटर का डिस्टेंस है।...(व्यवधान) लेकिन श्रद्धालुओं को करतारपुर साहिब जाने के लिए अमृतसर से वाघा बार्डर, वाघा बार्डर से लाहौर और लाहौर से करतापुर साहब जाने के लिए डेढ़ सौ किलोमीटर का डिस्टेंस तय करना होता था। प्रधानमंत्री नरेन्द्र भाई मोदी ने इसके लिए इनिशिएटिव लिया। आज जो लोग करतारपुर साहब गुरुद्वारा का दर्शन करना चाहते थे, वे बार्डर पर एक छोटी-सी ग्रीन गैलरी लगी हुई थी, वहां से वे दर्शन कर सकते थे। ...(व्यवधान) वहां प्रत्यक्ष रूप में जाने में बहुत देर होती थी, लेकिन जो डिसिजन लिया गया है, उसका फाउंडेशन स्टोन हो गया है।...(व्यवधान) माननीय सदस्य जानना चाहते हैं कि हम कैसे काम करेंगे? जो साढ़े चार किलोमीटर का कॉरिडोर हिन्दुस्तान में बनाना है, उसके लिए हमने जब फाउंडेशन स्टोन रखा था, तब से ही काम शुरू कर दिया है। उसमें लैंड एक्वीजिशन का काम हमने प्रारंभ में ही स्टार्ट कर दिया है। लैंड एक्वीजिशन पूरा हो जाने से साढ़े चार किलोमीटर नेशनल हाईवे बार्डर तक बनाएंगे।...(व्यवधान) बार्डर तक कॉरिडोर बनने से हमने पाकिस्तान से भी बातचीत की है कि उसकी अलाइनमेंट और हमारी अलाइनमेंट दोनों अलाइनमेंट एक ही स्थान पर हो, जिससे कॉरिडोर एक ही लाइन में बन सके ।...(व्यवधान) इस दृष्टि से से हम उनसे बातचीत कर रहे हैं। हर तरीके की सुविधा देने के लिए रोड का निर्माण भी करेंगे। इससे गुरुद्वारा साहब के दर्शन हेतु जाने के लिए केवल आठ किलोमीटर का ही डिस्टेंस रह जाएगा। ...(व्यवधान) सभी सिख समुदाय और गुरु नानक देव जी के प्रति श्रद्धा रखने वाले सभी लोगों के लिए एक बहुत महत्वपूर्ण निर्णय है। इससे सभी श्रद्धालु वहां से दर्शन आसानी से कर पाएंगे। ...(व्यवधान)

माननीय अध्यक्ष: मैं आप लोगों से निवेदन करती हूं। अगर आप लोगों को सदन नहीं चलाना हो तो बताइए। मेरे लिए नहीं, यह सदन आपके लिए है ।

...(व्यवधान)

HON. SPEAKER: The House stands adjourned to meet again at 12 o’clock.

<u>11 25 hrs</u>

The Lok Sabha then adjourned till Twelve of the Clock.

---

12 00 hrs

Lok Sabha reassembled at Twelve of the Clock.

(Hon. Speaker *in the Chair)*

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे विभिन्न विषयों पर कुछ सदस्यों से स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई है। यद्यपि ये मामले महत्वपूर्ण हैं तथापि उनके लिए आज की कार्यवाई में व्यवधान डालना आवश्यक नहीं है। इन मामलों को अन्य अवसरों पर उठाया जा सकता है। इसलिए मैंने सदन प्रस्ताव की किसी भी सूचना को अनुमति प्रदान नहीं की है।

…(व्यवधान)

12 01 hrs

At this stage Shrimati V. Sathyabama, Shri K. H. Muniyappa and some Hon. Members came and stood on the floor near the Table.

12 01 ½ hrs

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, Papers to be laid on the Table of the House.

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI R.K. SINGH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(1) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2016-2017.

(2) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2016-2017, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9835/16/18]

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table:-

1. A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Hooghly Cochin Shipyard Limited, Kochi, for the year 2017-2018.

(ii) Annual Report of the Hooghly Cochin Shipyard Limited, Kochi, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9836/16/18]

(b) (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2017-2018.

(ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9837/16/18]

(c) (i) Review by the Government of the working of the Kamarajar Port Limited, Chennai, for the year 2017-2018.

(ii) Annual Report of the Kamarajar Port Limited, Chennai, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9838/16/18]

(d) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2017-2018.

(ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9839/16/18]

(e) (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2017-2018.

(ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2017-2018, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 9840/16/18]

(2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2017-2018.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 2017-2018.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2017-2018, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Cochin Port Trust, Cochin, for the year 2017-2018.

[Placed in Library, See No. LT 9841/16/18]

(3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2017-2018.

[Placed in Library, See No. LT 9842/16/18]

(4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2017-2018.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, New Mangalore, for the year 2017-2018.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2017-2018, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the New Mangalore Port Trust, New Mangalore, for the year 2017-2018.

[Placed in Library, See No. LT 9843/16/18]

(5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2017-2018.

[Placed in Library, See No. LT 9844/16/18]

(6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Deendayal Port Trust, Gandhidham, for the year 2017-2018.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Deendayal Port Trust, Gandhidham, for the year 2017-2018.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Deendayal Port Trust, Gandhidham, for the year 2017-2018, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Deendayal Port Trust, Gandhidham, for the year 2017-2018.

[Placed in Library, See No. LT 9845/16/18]

(7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2017-2018.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Goa, for the year 2017-2018.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2017-2018, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mormugao Port Trust, Goa, for the year 2017-2018.

[Placed in Library, See No. LT 9846/16/18]

(8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2017-2018.

[Placed in Library, See No. LT 9847/16/18]

(9) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2017-2018.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2017-2018, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for the year 2017-2018.

[Placed in Library, See No. LT 9848/16/18]

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): On behalf of Shri Jayant Sinha, I beg to lay on the Table: -

(1) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2017-2018, along with Audited Accounts.

(2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2017-2018.

[Placed in Library, See No. LT 9849/16/18]

… (*Interruptions*)

वस्त्र मंत्रालय में राज्य मंत्री (श्री अजय टम्टा): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

(1) (एक) इंडियन सिल्क एक्सपोर्ट प्रमोशन काउंसिल, मुंबई के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इंडियन सिल्क एक्सपोर्ट प्रमोशन काउंसिल, मुंबई के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 9850/16/18]

(2) (एक) सरदार वल्लभभाई पटेल इंटरनेशनल स्कूल ऑफ टेक्सटाइल्स एंड मैनेजमेंट, कोयम्बटूर के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सरदार वल्लभभाई पटेल इंटरनेशनल स्कूल ऑफ टेक्सटाइल्स एंड मैनेजमेंट, कोयम्बटूर के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(3) उपर्युक्त (2) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 9851/16/18]

(4) (एक) सरदार वल्लभभाई पटेल इंटरनेशनल स्कूल ऑफ टेक्सटाइल्स एंड मैनेजमेंट, कोयम्बटूर के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सरदार वल्लभभाई पटेल इंटरनेशनल स्कूल ऑफ टेक्सटाइल्स एंड मैनेजमेंट, कोयम्बटूर के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 9852/16/18]

…(व्यवधान)

12 02 hrs

COMMITTEE ON ESTIMATES

30th and 31th Reports

डॉ. मुरली मनोहर जोशी (कानपुर): अध्यक्ष महोदया, मैं प्राक्कलन समिति (2018-19) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं :-

1. पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय से संबंधित 'जलवायु परिवर्तन पर राष्ट्रीय कार्य योजना (एनएपीसीसी) का कार्यनिष्पादन 'विषय के बारे में समिति का 30वां प्रतिवेदन।
2. परमाणु ऊर्जा विभाग से संबंधित 'परमाणु ऊर्जा संयंत्रों के लिए यूरेनियम का आयात' विषय के बारे में समिति का 31वां प्रतिवेदन।

…(व्यवधान)

12 02 ½ hrs

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Report of Study Visit

श्रीमती अंजू बाला (मिश्रिख): अध्यक्ष महोदया, मैं अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति के जून, 2018 के दौरान मनाली, मंडी, शिमला और चंडीगढ़ के अध्ययन दौरे का प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखती हूं।

…(व्यवधान)

12 03 hrs

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

44th Report

श्री रत्न लाल कटारिया (अम्बाला): अध्यक्ष महोदया, मैं गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों संबंधी समिति का 44वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूं।

…(व्यवधान)

12 04 hrs

BUSINESS ADVISORY COMMITTEE
57th Report

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI ARJUN RAM MEGHWAL): I beg to present the Fifty-seventh Report of the Business Advisory Committee.

… (*Interruptions*)

श्री आनंदराव अडसुल (अमरावती) : अध्यक्ष महोदया, राम मंदिर निर्माण का सिलसिला सालों से चल रहा है। श्रद्धेय आडवाणी जी ने रथ यात्रा निकाली और उसके बाद श्रद्धेय अटल जी की 13 दिन की सरकार, 13 महीने की सरकार और अब साढ़े चार साल की सरकार है।…(व्यवधान) उस समय 25 दलों की सरकार बनी थी, इसलिए मंदिर का निर्माण नहीं हो पाया, लेकिन आज हमारी सरकार बहुमत में है… (व्यवधान) हमारे घोषणा-पत्र में राम मंदिर निर्माण का मुद्दा हमने रखा था। आज साढ़े चार साल बीत चुके हैं, लेकिन दुर्भाग्य से सरकार की तरफ से कोई पहल नहीं की गई है।…(व्यवधान) शिव सेना का भारतीय जनता पार्टी के साथ जो एलाएंस हुआ था, सही मायने में उसका मुद्दा हिन्दुत्व ही था और यही रहेगा ।…(व्यवधान) हमें लगता है कि भारतीय जनता पार्टी इस बात को भूल चुकी है। 25 नवम्बर को हमारे प्रमुख उद्धव जी अयोध्या गए थे और उन्होंने इस सरकार को एक बार फिर बताया है कि "पहले मंदिर बाद में सरकार, यही हिन्दू की है पुकार।"

महोदया, हम आज भी सरकार को बताना चाहते हैं कि कानून में कोई बदलाव या पहल कर सकते हैं या सुप्रीम कोर्ट में जो केस लम्बित है, उसे भी एक्सपिडाइट कर सकते हैं। आर्डिनेंस के माध्यम से चुनाव से पहले भी कुछ किया जा सकता है। यदि चुनाव का मुद्दा सामने आता है, तो सही मायने में आप देख सकते हैं कि पांच राज्यों में चुनाव के नतीजे क्या रहे।…(व्यवधान) हम देख रहे हैं, सुन भी रहे हैं, इसलिए हमारी विनती है कि सरकार इस संबंध में जल्द पहल करे।…(व्यवधान)

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र को श्री आनंदराव अडसुल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

…(व्यवधान)

SHRIMATI MEENAKASHI LEKHI (NEW DELHI): Madam, according to the NCRB records of 2016 Report, 94.6 per cent of rapes are committed by acquaintances, people known to the victim. … (*Interruptions*) They use the

fiduciary relationship with the victim to intimidate, coerce and use that very relationship to commit offence and sometimes commit it repeatedly. … (*Interruptions*)

In case of children, who are victims of sexual offences, this gruesome offence gets another hype. Under these circumstances, there should be a special sensitization in terms of implementing these laws. The Government has made laws which are very good and have made stricter punishments. … (*Interruptions*) But the provisions have to be made so that these people, especially the victims do not get intimidated or coerced into settlements. … (*Interruptions*) Measures have to be taken so that the trial process is good and fair and the speeding up of these trials is very necessary. This is what I pray before you. Thank you, Madam. … (*Interruptions*)

HON. SPEAKER: S/Shri Rabindra Kumar Jena, Shivkumar Udasi, Shri Devji M. Patel, Shri Sanjay Dhotre, Bhairon Prasad Mishra and Shri Nishikant Dubey are permitted to associate with the issue raised by Shrimati Meenakashi Lekhi.

12 07hrs

MATTERS UNDER RULE 377*

HON. SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over slips at the Table of the House immediately.

Only those matters shall be treated as laid for which slips have been received at the Table immediately and the rest will be treated as lapsed.

* Treated as laid on the Table.

(i) Need to convert NH-86 between Kanpur and Kabrai into four lane

कुँवर पुष्पेन्द्र सिंह चन्देल (हमीरपुर): पूर्व में **भी मेरे द्वारा कबरई कानपुर के** मध्य **एन.एच.**-86 राष्ट्रीय राजमार्ग के चौड़ीकरण का मुद्दा कई बार उठाया जा चुका है। अति महत्वपूर्ण और जनहित से जुड़े होने के कारण आज मैं यह मुद्दा सदन के समक्ष पुन: उठा रहा हूँ। मेरे संसदीय क्षेत्र हमीरपुर (बुंदेलखंड) से होकर गुजरने वाला एन.एच.-86, कानपुर-सागर राष्ट्रीय राजमार्ग कानपुर-कबरई के मध्य डबल लेन है और इसके 4 लेन का न होने के कारण और टोल प्लाजा पर उपयुक्त संख्या में टोल बूथ सुविधा न होने से सड़क मार्ग के द्वारा यात्रा करने पर जन साधारण को अत्यधिक असुविधा हो रही है। कानपुर-कबरई के मध्य बिना डिवाईडर के 2 लेन के राष्ट्रीय राजमार्ग पर अत्यधिक दुर्घटनाएं हो रही हैं हैं। इस क्षेत्र में कोई मेडिकल की सुविधा भी नहीं है और दुर्घटनाओं में घायल व्यक्तियों को सड़क मार्ग द्वारा ही कानपुर या लखनऊ इलाज के लिए ले जाना पड़ता है। यात्रा मार्ग सुगम न होने के कारण समय अधिक लगता है इस कारण इस क्षेत्र में मार्ग दुर्घटनाओं में मृत्यु-दर अधिक है। नियमों की दुहाई देकर एम्बुलेंस/इमरजेंसी वाहनों को भी सुरक्षित रास्ता नहीं दिया जाता है। उनसे भी टोल की वसूली की जाती है जिसके कारण भी अधिकांश मरीज और दुर्घटनाओं में घायल व्यक्तियों की मौत हो चुकी है। टोल प्लाजा पर टोल बूथ की संख्या कम होने के कारण हमेशा जाम की स्थिति बनी रहती है। सड़क मार्ग से यात्रा बिल्कुल भी सुगम नहीं है और इमरजेंसी वाहनों को निकास की भी कोई सुविधा नहीं है।

अत: भारत सरकार से अनुरोध है कि कबरई और कानपुर के मध्य सड़क मार्ग को सुगम और सुरक्षित बनाने के लिए अतिरिक्त उपाए किए जाए-

1. एन.एच.-86 (कानपुर-सागर राष्ट्रीय राजमार्ग) के चौड़ीकरण होने से पहले ही तत्काल इस राजमार्ग पर कानपुर-कबरई के मध्य वर्तमान संख्या से बढ़ाकर टोल बूथों की संख्या 16 की जाए जिसमें 8 आने वाली और 8 जाने वाली लेन पर बनाए जाए।
2. एन.एच.-86 को कानपुर-कबरई के मध्य 2 लेन का चौड़ीकरण करके 4 लेन का किया जाए और डिवाईडर का भी निर्माण किया जाए।
3. इमरजेंसी वाहन और एम्बुलेंस के सुरक्षित निकास के प्रबंध के साथ राष्ट्रीय राजमार्ग पर मोबाइल मेडिकल सुविधाओं का भी प्रबंध किया जाए।

(ii) Need to set up Railway medical college in Kerala

PROF. RICHARD HAY (NOMINATED): I request the Union Government to set up one or more Railway medical college in Kerala.

(iii) Regarding welfare of Scheduled Castes

DR. KIRIT P. SOLANKI (AHMEDABAD): Budgetary allocations made to a number of states are never in proportion to the population of the Scheduled Castes in the state which is in violation of the guidelines of the plan. There are states which have under spent a total of Rs. 5000 crore in the last 30 years. There are also reports which suggest that expenditure figures under SCSP include 'notional' expenditure — expenditures on projects, SCs are not the direct and exclusive beneficiaries. I urge the parliament to take steps regarding this and formulate an Act/legislation for implementing SCSP for ensuring the proportionate financial outlay, preventing notional expenditure with community monitoring for ensuring transparency and accountability.

For the development and welfare of Scheduled Castes, the SCSP should be converted into legislation to ensure budget justice to SCs with provisions like non-diversion of budget outlay under each major head ensuring direct benefits to SC.

(iv) Regarding setting up of a warehousing hub at Ambala, Haryana

SHRI RATTAN LAL KATARIA (AMBALA): I would like to draw the kind notice of Hon'ble Minister of Consumer Affairs, Food & Public Distribution towards the fact that a GST unified Ambala has a great potential to set up majestic warehousing hub in Ambala Lok Sabha Constituency, Haryana. Ambala is well-connected to G.T Road, has best Railway facilities and having international airport at Mohali.

A huge investment infrastructure may play a significant role as large planned investment such as Dedicated Freight Corridors (DFC) in road, rails and airway across India will bolster trade and consequently raise warehousing demand. Investment in infrastructure in Ambala will reduce the pressure on Delhi and N.C.R Region. Kalka in my Lok Sabha consistency is the gateway of Himachal Pradesh and at present all the fruits and vegetables are supplied to Delhi and if Ambala becomes a warehousing hub, then we can prevent routing of Fruits and Vegetables.

This warehousing hub may include a hub from Yamuna Nagar to Ambala, Panchkula to Ambala, Chandigarh to Ambala, Patiala to Ambala. Ambala is also a Centre place of G.T Road for Jammu and Kashmir, Punjab, Chandigarh, Himachal Pradesh, Uttarakhand, western Uttar Pradesh. As the price of land is going up in Delhi and N.C.R region, it is becoming very difficult to set up infrastructure in this region. Consumption led demand for warehousing is likely to grow at fast pace. The advent of e-tailing in the past

few years has necessitated the need for setting up of huge warehouse close to urban centres in order to deliver in the shortest possible time.

Leading e-commerce players in India and players such as Amazon, Flipkart and Snapdeal have been expanding their network of warehouse or fulfilment centre to speed up their delivery and stay ahead of the competition.

I, therefore, demand to make Ambala a warehousing hub.

(v) Regarding setting up of Spice Board office in Chamrajanagar district of Karnataka

SHRI R. DHRUVANARAYANA (CHAMARAJANAGAR): I would like to draw the kind attention of the Government towards the fact that Chamarajanagar District of Karnataka is my Constituency Headquarters and border District of Tamil Nadu and Kerala. This District facilitates the farmers to give value addition to their Spice Products such as Pepper (92 ha.), Turmeric (12,000 ha), Ginger (64 ha.), Garlic (77 ha), Tamarind (194 ha), Coriander (170 ha) and others 23 ha., grown in about 12,620 hectares.

The farmers in Chamarajanagar District are growing 50 Metric Tonnes of Turmeric and 5,000 Tonnes of Ginger per annum. The Pepper is cultivated in estates of B.R. Hills range and produce 250 Tonnes per annum. The Spice produce can also be cultivated as multi crop in 11,500 ha. of coconut farms.

But the farmers have to travel more than 150 Kms. to reach Spice Board Office at Madikeri/Kushalnagar in Karnataka for getting technical advice and transactions and they are demanding for the establishment of a Spice Board Office at Chamarajanagar District.

For the reasons stated above, I hereby urge the Union Government to take immediate action for the establishment of Spice Board Office at Chamarajanagar District Headquarters (Karnataka).

(vi) Regarding Legislation prohibiting torture

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Torture is a moral affront to the conscience of every Indian and a complete violation of our Constitutional ethos. It is horrifying to note that nearly a thousand-people died in custody in 2017, the horrid story about the custodial death of Sreejev in Parassala once again reminds us of our duty to act against torture. In 1997 India signed UNCAT, however, it is humiliating to note that we have not ratified it even after two decades. The prohibition against torture is so well established in international law that there can be no two-views on this subject.

A bill was passed in Lok Sabha in 2010 but has since lapsed. The Government had informed the Supreme Court that it will consider a fresh Bill. Therefore, I urge the Government to set out an immediate timeline to urgently facilitate the introduction of legislation prohibiting torture.

(vii) Regarding problems faced by textile industry in the country

SHRIMATI V. SATHYABAMA (TIRUPPUR): Indian textile industry is the second largest employment provider providing jobs to over 110 million people and has potential to create new jobs for another 25 million people by 2025 if the right polices are put in place.

Various schemes like extension of TUF Scheme for 13th Five Year Plan with a budget allocation of Rs. 17,822 crore, Rs 6,006 crore special package to boost garment exports and Scheme for Capacity Building (SAMARTH) with an allocation of Rs. 300 crore have been hailed by the industry.

The textile industry is currently facing severe financial crisis due to the huge backlog in the release of Technology Upgradation Fund Scheme subsidy amounting to around Rs.8,000 crore (committed liabilities under various TUF Schemes and A-TUF Scheme).

In addition, 40% hank yarn obligation imposed on the spinning mills that cater to the needs of the power loom sector is causing hardship and posing heavy financial burden. The Textile Commissioner had already recommended to the Hon'ble Union Textile Minister to reduce the hank yarn obligation from 40% to 10% taking into account of the substantial increase in the spinning capacity and steep fall in the handloom capacity. 40% hank yarn obligation was fixed during 2003.

I, therefore, urge the Government to address the issues of the textile sector at the earliest by facilitating the immediate release of huge backlog subsidy amount of Rs.8,000 crore under the Technology Upgradation Fund Scheme and to reduce the hank yarn obligation from 40% to 10%.

(viii) Need to introduce philosophy of Thirukural in school syllabus

SHRI B. SENGUTTUVAN (VELLORE): A moral numbness has enveloped our lives now as we have lost the sense of distinction between right and wrong. The world increasingly reeks of amorality, if not immorality. Anarchy born of utter selfishness reigns supreme. Today's world is characterised not by moral values but by success stories. Our present education system is founded on the principle of utility rather than morality. As we do not teach moral or religious values in our schools and universities, there is a dearth of good values in the lives of modern Indian. This accounts for lack of humanity and the huge percentage of crime.

Twenty-Four Hundred years ago, when a perfect and stunning civilization of great culture and literature flourished in Tamil Nadu, Sage Thiruvalluvar, synthesised great principles of living in epigrammatic Kural Venba comprised in 1330 couplets in 133 Chapters under 3 great Topics of Rectitude, Wealth and Love. The entire Life of Man is comprised in these three concepts. Thirukural commences with the Praise of God. His is the Universal God, Who is above the bickering of religions. It is to the great credit of the Poet that he nowhere mentions any religion, whilst Theism and Belief are central to his poetry, he has not chosen to identify himself with any religion. That is why Thirukural is called a Universal Gospel. Thiruvalluvar, in sharp contrast to most saints and sages, does not negate life; and on the other hand, he urges one to

live one's life in the full observing the principle of *aram* in every walk of life. The word *aram,* translates as *dharma* — Justness, Rectitude or Virtuous Living. Thirukural has been translated into many Indian and foreign languages.

I urge the HRD Ministry to make Thirukural a compulsory subject at all classes and other Ministries to propagate the philosophy of Thirukural in their respective departments so that our lives become so much more meaningful and culturally richer.

(ix) Regarding problems faced by fishing community of Mumbai North West Parliamentary Constituency

SHRI GAJANAN KIRTIKAR (MUMBAI NORTH WEST): India is primarily an agricultural country and fishing constitutes an important activity. Maharashtra has about 720 Kms of sea-shore amongst which Juhu, Moragaon, Vesav shores are in my parliamentary constituency. In Mumbai North-West fishermen community is residing for the last many generations. They are engaged in traditional fishing business and are following the traditions for the lost so many years. Though they face aggression of sea, withstand heavy storms and counter many problems yet, they continue to survive with their age-old business.

The proposed shipping corridor is about 15 to 35 knots from the shore and, in fact, this area is a breeding place of fish and where they are found in abundance. Since the proposed corridor is passing through this area, the fishing business would be affected. This has happened with other States also. Unfortunately, fishing community or organisations were not taken into confidence while proposing the said corridor.

In view of the facts, I request the Government to hold early discussions with the National Fish workers' forum and Maharashtra Machhimar Kruti Samiti, Mumbai before taking a final decision in the matter.

(x) Regarding release of White Paper on implementation of provisions of Andhra Pradesh Reorganisation Act

SHRI JAYADEV GALLA (GUNTUR): The Andhra Pradesh Reorganisation Act is a sacrosanct document of Parliament and it mandates the Government of India to implement various provisions of the Act. The Act was notified nearly half-a-decade ago, but till now not even a single provision has totally been fulfilled, be it with regard to helping in constructing new capital Amaravati or establishing educational institutions or AIIMS or Revenue Deficit or setting up of steel plant or establishing new Railway Zone or division of assets and liabilities between AP and Telangana and the list goes on.

The people of AP and MPs from AP have been requesting and demanding to release sufficient funds so that provisions of the Act are implemented in a time-bound manner. But, Government of India neither giving minute details of what it has done so for nor releasing sufficient finds to complete various projects. Instead, Government of India, its Ministers and other leaders are giving misleading statements which confuse the people of AP and even the MPs are caught unawares as to what Government of India has done so far.

There is also discrepancy between what Government of Andhra Pradesh is asking for and what Government of India is willing to give with regard to Revenue Deficit, financial assistance to new capital, etc.

In view of the above and to make things clear once and for all, I urge the Government of India to release White Paper on implementation of provisions of

AP Reorganisation Act and also what Government of India has done with regard to assurances given on the floor of Parliament by none other than Prime Minister.

(xi) Need to expedite payment of arrears to sugarcane farmers in Uttar Pradesh

श्री तेज प्रताप सिंह यादव (मैनपुरी): भारत में गन्ना किसानों का गन्ना मूल्य बकाया वर्तमान चालू वर्ष में हजारों करोड़ रूपए है । जबकि गन्ना किसानों की नगदी फसल है । गन्ने की आय से किसानों के परिवार की जीविका चलती है। किसान गन्ने की पर्चियों का भुगतान से अपने बच्चों की पढ़ाई की फीस, बेटी का विवाह तथा परिवार के सदस्यों का ईलाज कराते हैं । गन्ना किसान साहूकार के कर्ज में डूबकर आत्महत्या करने को मजबूर हैं।

नया पेराई सीजन चालू होने के बावजूद उत्तर प्रदेश चीनी मिलों द्वारा पिछले पेराई सत्र का भुगतान अभी तक नहीं हो पाया है। उत्तर प्रदेश सरकार द्वारा बकाया 12500 करोड़ रूपए गन्ना मूल्य के सापेक्ष में 50 करोड़ रूपए जारी करने का निर्णय लिया गया है, जिसके कारण किसानों में काफी रोष एवं क्षोभ व्याप्त है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि किसानों की परेशानियों को देखते हुए उनके गन्ने की बकाया धनराशि के भुगतान की यथाशीघ्र व्यवस्था सुनिश्चित कराई जाए।

(xii) Need to improve railway services in Punjab

SHRI PREM SINGH CHANDUMAJRA (ANANDPUR SAHIB): I want to raise a very important matter of my constituency relating to railways. In spite of public declaration by former Railway Minister at Khat Kal Kalan - native village of Shaheed Bhagat Singh to extend Jaijon to Jalandhar route to Amritsar, the same has not been implemented. Re-modelling of Amritsar railway station has been completed, but the said demand of public interest has still not been accepted. I would request the Hon'ble railway minister to accept it.

Similarly, railway platforms need to be constructed on both sides at railway stations in Anandpur Sahib, Ropar and Kurali. Escalator facilities at SAS Nagar, Mohali should also be provided.

Two new railway lines i.e. Rahon to Khanna via Samrala and another one from SAS Nagar (Mohali) to Rajpura should be constructed as committed. There is genuine public demand for stoppage of Jan Shatabdi from Chandigarh to Amritsar at Railway station in Kharrar. Further, there is demand for Una - Amritsar Express via Anandpur Sahib be stopped at Kiratpur Sahib and at Khamano.

____

… (*Interruptions*)

HON. SPEAKER: I am ready to give you time to raise your issues.

… (*Interruptions*)

HON. SPEAKER: I do not understand it all. Please go to your seats.

… (*Interruptions*)

माननीय अध्यक्ष : आप लोगों से निवेदन है कि बात को सुनो और समझो।

…(व्यवधान)

HON. SPEAKER: The House stands adjourned to meet on Friday, the 14th December, 2018 at 11 a.m.

<u>12 09 hrs</u>

The Lok Sabha then adjourned till Eleven of the Clock on Friday, December 14, 2018/ Agrahayana 23, 1940 (Saka).